

64/0/Nov

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH.

C.P. No. 62/95 IN
O.A. No. 938/94/ *FFB 4, 37.*

Dt:- 30.11.93

Mr. R.Y. Kadam & Ors.

... Applicants.

The Union of India & Ors.

v/s.

.... Respondents.

CORAM: HON'BLE SHRI B.S. HEGDE, MEMBER (J).

HON'BLE SHRI P.P. SRIVASTAVA, MEMBER (A).

TRIBUNAL'S ORDER:

Dt:- 20/11/95.

Heard Shri G.R. Menghani, counsel for Applicant.

Shri Karkera for Shri P.M. Pradhan, counsel for Respondents.

Since the respondents have complied with the



directions of the Tribunal, the learned counsel submits that the CP- 62/95 does not survive. Accordingly, the same is dismissed as withdrawn.

Certified True Copy

Date

SW/20/11/95
SECTION OFFICER

Copy to:-

Mr. R.Y. Kadam & ors., Section Officer
C/O. Mr. G.R. Menghani, Adv Central Admin. Tribunal,
Bombay Bench.

2. The Union of India & Ors.,
through Mr. P.M. Pradhan, Adv.

*oc
1/12/95
30/11/95*